

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1753/2022

MADHAV RAM (DECEASED) THROUGH LRS

Appellant(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

[ONLY IA NO. 263756/2025 IN CRIMINAL APPEAL NO. 1554/2022 IS LISTED UNDER THIS ITEM]

WITH

CrI.A. No. 1554/2022 (II)

(FOR GRANT OF BAIL ON IA 263756/2025)

Date : 23-09-2026 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Appellant(s) : Mr. Sidharth Luthra, Sr. Adv.
Mr. M. Z. Chaudhary, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Saad Shervani, Adv.
Mr. Karl. P. Rustomkhan, Adv.
Mr. Parv Arora, Adv.
Mr. Suhail Ahmed, Adv.
Mr. Shoaib. A. Khan, Adv.
Mr. Sandeep Garausa, Adv.

Mr. T. N. Singh, AOR

For Respondent(s) : Mr. Sidharth Luthra, Sr. Adv.
Mr. Aftab Ali Khan, AOR
Mr. M. Z. Chaudhary, Adv.

Mr. T. N. Singh, AOR

Ms. Sakshi Kakkar, AOR
Mr. Kamal Kumar Pandey, Adv.
Mr. Vikas Bansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Crl.A. No. 1554/2022

Learned counsel for the Respondent-State is directed to file affidavit in reply to the appellant's affidavit with respect to the subsequent hearing that took place after reserving the judgment by the High Court on 24.03.2017.

Learned Senior Counsel appearing for the appellant/applicant also submits that no effective hearing has taken place on 05.10.2018 since it was only with respect to the issue pertaining to the death of one of the appellants before the High Court.

Learned counsel for the Respondent/State is also directed to take instructions on the medical condition of the applicant/appellant. Fresh report to that effect shall also be filed.

List the application on 07.10.2026.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR